

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2969

ANSWERED ON:12.12.2011

NOC FOR DEFENCE LAND

Shekhar Shri Neeraj;Singh Shri Yashvir;Venugopal Shri P.

**Will the Minister of DEFENCE be pleased to state:**

- (a) the details of No Objection Certificates (NOCs) issued by the Government for sale of defence lands to builders/private realtors during the last three years, State-wise;
- (b) whether any irregularities have been reported in issuing of NOC to sell defence land to private parties in Srinagar;
- (c) if so, the details thereof including the officials prima facie involved in the case and the parties/individuals allegedly benefited in this regard;
- (d) whether the Government has conducted any inquiry into the incident; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): Except for Srinagar, no other case regarding issue of NOC for defence land has come to the notice of the Government during the last three years. After conducting preliminary enquiry in this matter, it was found that prima-facie there have been irregularities in the issue of NOCs which may have wider implications. In order to get the matter thoroughly investigated and fix responsibility, the Government have entrusted the enquiry to CBI.